Central Electricity Regulatory Commission New Delhi

Review Petition No. 2/RP/2025 In Petition No. 158/MP/2023

Subject	:	Review Petition under Section 94 of the Electricity Act, 2003, read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking a limited review and modification of the order dated 30.9.2024 in Petition No. 158/MP/2023.
Date of Hearing	:	23.4.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Darbhanga-Motihari Transmission Company Limited (DMTCL)
Respondents	:	Bihar State Power Transmission Company Limited (BSPTCL) and 10 Others
Parties Present	:	Ms. Anusha Nagarajan, Advocate, DMTCL Ms. Aakanksha Bhola, Advocate, DMTCL Shri Rahul Ranjan, Advocate, DMTCL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Ms. Rohini Prasad, Advocate, BSPHCL, NBPDCL and SBPDCL (Bihar Discoms) Shri Neeraj Verma, DMTCL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, prayed for an adjournment, which was not opposed by the learned counsels for the Petitioner and other Respondents.

2. Considering the request made by the learned counsel for the Respondent, CTUIL, the Commission adjourned the matter.

3. The Review Petition will be listed for the hearing on **12.6.2025.**

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

